

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2907  
ANSWERED ON:27.08.2013  
PERFORMANCE OF COMMISSIONS  
J Helen Davidson

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the activities/performances of various Commissions under the Ministry including the National Commission for Backward Classes are monitored/reviewed regularly; and

(b) if so, the details and the outcome thereof along with the achievements made by the Commissions, so far?

**Answer**

MINISTER OF STATE FOR Social Justice and Empowerment (SHRI MANIKRAO HODLYA GAVIT)

(a) & (b) There are three Commissions working under the administrative control of Ministry of Social Justice & Empowerment viz. National Commission for Scheduled Castes, National Commission for Safai Karmacharis, and National Commission for Backward Classes. In accordance with Article 338(5)(c) of the Constitution, the National Commissions submit its reports to the President, annually and at such other times as the Commission may deem fit on the working of those safeguards explained in Article 338 (5)(a) and (b) of the Constitution of India. The Government places these reports along-with an Action Taken Memorandum on the Table of both Houses of Parliament.

Further, in accordance with Government resolution, the National Commission for Safai Karmacharis reports to the Central and State Government on any matter concerning Safai Karmacharis taking into account any difficulties and disabilities being encountered by Safai Karmacharis.

National Commission for Backward Classes (NCBC) has been established under the NCBC Act 1993 and have all the powers of a Civil Court trying a suit. The NCBC has been functioning as per its mandate laid down in the NCBC Act, 1993.